

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 3/82-ALC4/2012 **MEETING DATE** : 17.04.2012

The Meeting No.3/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 17.04.2012 was actually held on 24.4.2012, under the Chairmanship of Addl DGFT, Shri V.K. Gupta in Room No. 12, Udyog Bhawan, New Delhi..

Following members were present:-

1. Pramod Bharti, Asstt. Director, DC(MSME)
2. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals
3. Shri V.K. Tyagi, Dy. Industrial Adviser, Department of Pharmaceuticals
4. Shri S.S.Bose, Senior Development Officer, DIPP
5. Shri R.C. Meena, Dy. Director General of Foreign Trade
6. Ms.Lalita Maini, FTDO

Case No.B 22	M/s. Best Value Chem Pvt. Ltd.
Norms Committee Meeting No.3/AM13	F.No. 01/82/50/01021/AM 09/DES III
Meeting Date:17.04.2012	RA File No. 34/24/040/00109/AM 09
Adv. Lic. No3410022305 dated 16.09.08	
Decision: It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 23	M/s. Laffans Petrochemicals Limited
Norms Committee Meeting No.3/AM13	F.No. 01/82/50/00654/AM 12/DES III
Meeting Date:17.04.2012	RA File No. 03/95/40/00111/AM 08
Adv. Lic. No. 0310433500 dated 22.6.2007	

Decision: In the light of written comments received from Petrochemicals Division of Department of Chemicals and Petrochemicals vide their OM No. 46011/05/2007-PC II dated 2.4.2012, it was decided to ratify norms under para 4.7 of HBP v2 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity allowed
Polyethylene Glycol	1 kg	1.	PEG 400	1.02 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.B 24	M/s. Balaji Amines Limited
Norms Committee Meeting No.3/AM13	F.No. 01/82/50/00458/AM 12/DES III
Meeting Date:17.04.2012	RA File No. 31/83/040/00053/ANM 12
Adv. Lic. No 3110048921 dated 28.6.2011	

Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/51/2004/Ch. II dated 10.2.2006, it was decided to revise norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity allowed
N-Methyl-2-Pyrrolidone	1 kg	1	Methanol	0.377 kg
		2.	Ammonia	0.164 kg
		3.	Gamma Butyrolactone	0.960 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.B 25	M/s. Kedia Organic Chemicals Pvt. Ltd.
Norms Committee Meeting No.3/AM13	F.No. 01/82/50/01349/AM 11/DES III

Meeting Date:17.04.2012	RA File No. 03/94/40/00792/AM 11
Adv. Lic. No 0310607421 dated 22.12.10	
Decision: It was decided to call from the firm the production and consumption data duly certified by the Central Excise Authority. Accordingly, the case was deferred for 15.5.2012.	
Case No.B 26	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.3/AM13	F.No. 01/82/50/00921/AM 11/DES III
Meeting Date:17.04.2012	RA File No. 05/23/040/00168/AM 11
Adv. Lic. No 0510274506 dated 8.10.10	
Decision: It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 27	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.3/AM13	F.No. 01/82/50/00114/AM 12/DES III F.No. 01/82/50/00293/AM 12/DES III
Meeting Date:17.04.2012	RA File No. 05/24/040/00026/AM 12 RA File No. 05/24/040/00046/AM 12
Adv. Lic. No 0510288429 dated 20.04.2011 Adv. Lic. No. 0510291487 dated 24.05.2011	
Decision: It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 28	M/s. Galpha Labs. Ltd.
Norms Committee Meeting No.3/AM13	F.No. 01/82/50/01044/AM 11/DES III
Meeting Date:17.04.2012	RA File No. 03/94/40/00747/AM 11
Adv. Lic. No 0310602797 dated 24.11.10	
Decision: It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.	

Case No.B 29	M/s. Encee Aromatics Pvt. Ltd.
Norms Committee Meeting No.3/AM13	F.No. 01/82/162/00020/AM 10/DES III
Meeting Date:17.04.2012	
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their note dated 20.4.2012, it was decided to call from the firm the production and consumption data of other exporters/manufacturers of the same product so that comparison could be made to arrive at the most efficient norms. Accordingly, the case was deferred for 15.5.2012.	

1	Case No.:97/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00750/AM11/	RLA File :34/24/040/00073/AM11/	Lic.No/Date:3410027520 16.07.2010	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

2	Case No.:12/42/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01459/AM11/	RLA File :09/24/040/00423/AM11/	Lic.No/Date:0910045104 11.01.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

3	Case No.:43/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00043/AM12/	RLA File :09/24/040/00452/AM11/	Lic.No/Date:0910045290 28.01.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

4	Case No.:44/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00044/AM12/	RLA File :09/24/040/00422/AM11/	Lic.No/Date:0910045287 28.01.2011	Defer Date:15.05.2012

Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.

5	Case No.: 22/3/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00022/AM12/	RLA File :03/94/040/00998/AM11/	Lic.No/Date:0310615336 10.02.2011	Defer Date:01.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

6	Case No.: 36/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Approved
	HQ File :01/82/050/01626/AM11/	RLA File :09/24/040/00509/AM11/	Lic.No/Date:0910045516 11.02.2011	Defer Date:
	Decision : This case has already been approved in 51 st meeting of Norms Committee held on 20.3.2012.			

7	Case No.: 28/51/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01421/AM12/	RLA File :09/24/040/00366/AM11/	Lic.No/Date:0910045976 21.03.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

8	Case No.: 6/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590 02.05.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

9	Case No.: 47/31/82-ALC4/2011	Party Name:AARTI ORGANIC	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00873/AM12/	RLA File :08/24/040/00121/AM12/	Lic.No/Date:0810103178 05.09.2011	Defer Date:15.05.2012
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 15.5.2012.			

10	Case No.: 89/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
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	HQ File :01/82/050/01124/AM12/	RLA File :09/24/040/00276/AM12/	Lic.No/Date:0910048679 08.09.2011	Defer Date:15.05.2012
Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals				

11	Case No.: 74/42/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01109/AM12/	RLA File :09/24/040/00269/AM12/	Lic.No/Date:0910048700 09.09.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

12	Case No.: 94/42/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01129/AM12/	RLA File :09/24/040/00267/AM12/	Lic.No/Date:0910048698 09.09.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

13	Case No.: 75/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01110/AM12/	RLA File :09/24/040/00280/AM12/	Lic.No/Date:0910048754 13.09.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals			

14	Case No.: 80/42/82-ALC4/2011	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01115/AM12/	RLA File :09/24/040/00265/AM12/	Lic.No/Date:0910048813 15.09.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

15	Case No.: 96/42/82-ALC4/2011	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01131/AM12/	RLA File :09/24/040/00283/AM12/	Lic.No/Date:0910048925 20.09.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

16	Case No.: 114/42/82-ALC4/2011	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2012	Status: Case
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			17.04.2012	Deferred
	HQ File :01/82/050/01149/AM12/	RLA File :09/24/040/00306/AM11/	Lic.No/Date:0910049026 23.09.2011	Defer Date:15.05.2012
Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.				

17	Case No.:90/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01125/AM12/	RLA File :09/24/040/00318/AM12/	Lic.No/Date:0910049191 30.09.2011	Defer Date:15.05.2012
	Decision : It was decided to give a final reminder to the firm to provide the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 15.5.2012.			

18	Case No.:91/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01126/AM12/	RLA File :09/24/040/00311/AM12/	Lic.No/Date:0910049192 30.09.2011	Defer Date:15.05.2012
	Decision : It was decided to give a final reminder to the firm to provide the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 15.5.2012.			

19	Case No.:1/42/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01035/AM12/	RLA File :22/24/040/00050/AM12/	Lic.No/Date:2210012022 14.10.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

20	Case No.:16/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01051/AM12/	RLA File :03/94/040/00609/AM12/	Lic.No/Date:0310659815 14.10.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

21	Case No.:82/42/82-ALC4/2011	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01117/AM12/	RLA File :09/24/040/00320/AM12/	Lic.No/Date:0910049343	Defer

		14.10.2011	Date:15.05.2012
Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

22	Case No.: 83/42/82-ALC4/2011	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01118/AM12/	RLA File :09/24/040/00330/AM12/	Lic.No/Date:0910049353 14.10.2011	Defer Date:15.05.2012
	Decision : It was decided to give a final reminder to the firm to furnish requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 15.5.2012.			

23	Case No.: 93/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01128/AM12/	RLA File :09/24/040/00337/AM12/	Lic.No/Date:0910049339 14.10.2011	Defer Date:15.05.2012
	Decision : It was decided to give a final reminder to the firm to provide the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 15.5.2012.			

24	Case No.: 108/42/82-ALC4/2011	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01143/AM12/	RLA File :09/24/040/00132/AM12/	Lic.No/Date:0910049345 14.10.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

25	Case No.: 122/42/82-ALC4/2011	Party Name:ROOPA INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01157/AM12/	RLA File :09/24/040/00298/AM12/	Lic.No/Date:0910049342 14.10.2011	Defer Date:15.05.2012
	Decision : : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

26	Case No.: 113/42/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01148/AM12/	RLA File :09/24/040/00310/AM12/	Lic.No/Date:0910049392 19.10.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

27	Case No.: 112/42/82-ALC4/2011	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01147/AM12/	RLA File :09/24/040/00346/AM12/	Lic.No/Date:0910049435 21.10.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

28	Case No.: 18/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01053/AM12/	RLA File :03/94/040/00636/AM12/	Lic.No/Date:0310661861 24.10.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

29	Case No.: 19/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01054/AM12/	RLA File :03/94/040/00619/AM12/	Lic.No/Date:0310661870 24.10.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

30	Case No.: 22/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01057/AM12/	RLA File :03/94/040/00650/AM12/	Lic.No/Date:0310661846 24.10.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

31	Case No.: 30/42/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01065/AM12/	RLA File :03/94/040/00659/AM12/	Lic.No/Date:0310662250 25.10.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

32	Case No.: 130/42/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01165/AM12/	RLA File :09/24/040/00301/AM12/	Lic.No/Date:0910049470 25.10.2011	Defer Date:15.05.2012
	Decision : : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

33	Case No.: 25/42/82-ALC4/2011	Party Name: SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date: 3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01060/AM12/	RLA File :03/95/040/00462/AM12/	Lic.No/Date:0310662886 02.11.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

34	Case No.: 125/42/82-ALC4/2011	Party Name: HETERO DRUGS LIMITED,	Meet No/Date: 3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01160/AM12/	RLA File :09/24/040/00359/AM12/	Lic.No/Date:0910049634 08.11.2011	Defer Date:15.05.2012
	Decision : : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

35	Case No.: 103/42/82-ALC4/2011	Party Name: DIVIS LABORATORIES LTD.,	Meet No/Date: 3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01138/AM12/	RLA File :09/24/040/00372/AM12/	Lic.No/Date:0910049647 09.11.2011	Defer Date:15.05.2012
	Decision : It was decided to give final reminder to the firm the furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 15.5.2012			

36	Case No.: 116/42/82-ALC4/2011	Party Name: DIVIS LABORATORIES LTD.,	Meet No/Date: 3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01151/AM12/	RLA File :09/24/040/00369/AM12/	Lic.No/Date:0910049648 09.11.2011	Defer Date:15.05.2012
	Decision : It was decided to give final reminder to the firm the furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 15.5.2012			

37	Case No.:27/42/82-ALC4/2011		Party Name:METROPOLITAN EXIMCHEM LTD.		Meet No/Date:3/82-ALC4/2012 17.04.2012		Status:Case Approved	
	HQ File :01/82/050/01062/AM12/		RLA File :03/95/040/00643/AM12/		Lic.No/Date:0310664714 14.11.2011		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2010-Ch. II dated 27.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Quantity	S.No	Import Product	Quantity allowed			

MR-3 (Tri (DHMP)T) (1,4,6-Tri[(2,4-Dihydroxy3-Methyl Phenyl] 1,3,5-Triazine)	1 kg	1	2 Methyl Resorcinol	0.962 kg
		2.	Cyanuric Chloride	0.476 kg
RA may take appropriate action as per the decision of Norms Committee.				

38	Case No.: 106/42/82-ALC4/2011	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Rejected
	HQ File :01/82/050/01141/AM12/	RLA File :22/21/040/00089/AM12/	Lic.No/Date:2210012163 17.11.2011	Defer Date:
	Decision : It was decided to close the case as the firm has failed to furnish information despite repeated reminders.			

39	Case No.: 109/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01144/AM12/	RLA File :22/24/040/00063/AM12/	Lic.No/Date:2210012169 18.11.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

40	Case No.: 110/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01145/AM12/	RLA File :22/24/040/00062/AM12/	Lic.No/Date:2210012168 18.11.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

41	Case No.: 123/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01158/AM12/	RLA File :22/24/040/00064/AM12/	Lic.No/Date:2210012170 18.11.2011	Defer Date:15.05.2012
	Decision : : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

42	Case No.: 107/42/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01142/AM12/	RLA File :22/24/040/00065/AM12/	Lic.No/Date:2210012195 22.11.2011	Defer Date:15.05.2012

Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.

43	Case No.: 49/42/82-ALC4/2011	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01084/AM12/	RLA File :03/94/040/00746/AM12/	Lic.No/Date:0310667256 25.11.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

44	Case No.: 48/42/82-ALC4/2011	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01083/AM12/	RLA File :03/94/040/00732/AM12/	Lic.No/Date:0310667625 28.11.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

45	Case No.: 15/42/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01050/AM12/	RLA File :03/95/040/00633/AM12/	Lic.No/Date:0310667687 29.11.2011	Defer Date:15.05.2012
	Decision : In the light of letter no. 46011/36/2012/PC-II dated 3.4.2012 received from Department of Chemicals and Petrochemicals, it was decided to remind the firm the furnish the following information within 15 days positively: 1. Basis/justification for the applied quantity of Naphtha and Methanol for the export of Methyl Tertiary Butyl Ether (MTBE). 2. In the process flow chart the LPG Feed (C4 Raffinate) has been indicated as starting raw material whereas Naphtha has been applied for import. The reasons for the same may be furnished. 3. Detailed manufacturing process along with justification for yields/wastages at each stage along with the value of byproducts/co-products from Naphtha and LPG Feed (C4 Raffinate) separately. 4. Guaranteed norms of foreign collaborator, if any, for the consumption/requirement of raw material for the manufacture of MTBE. 5. Complete material balance indicating input and output material at each stage of manufacturing process. 6. Details of production of export product under reference and corresponding consumption of raw materials in the year 2009-10, 2010-11 and 2011-12 (April to December) duly certified by CA may be furnished. Accordingly, the case was deferred for 15.5.2012.			

46	Case No.: 52/42/82-ALC4/2011	Party Name:GALPHA LABORATORIES LIMITED,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01087/AM12/	RLA File :03/94/040/00759/AM12/	Lic.No/Date:0310667888 29.11.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

47	Case No.: 126/42/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01161/AM12/	RLA File :34/24/040/00170/AM12/	Lic.No/Date:3410032358 29.11.2011	Defer Date:15.05.2012
	Decision : : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

48	Case No.: 47/42/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01082/AM12/	RLA File :03/94/040/00771/AM12/	Lic.No/Date:0310668492 02.12.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

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Case No.:41/42/82-ALC4/2011		Party Name:INDOFIL INDUSTRIES LTD.		Meet No/Date:3/82-ALC4/2012 17.04.2012		Status:Case Approved	
HQ File :01/82/050/01076/AM12/		RLA File :03/94/040/00758/AM12/		Lic.No/Date:0310668818 05.12.2011		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/17/2012-Ch. II dated 13.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Quantity	S.No	Import Product	Quantity allowed		
Cymoxanil Technical		1 kg	1	N Cyano Acetyl Ethyl Urea 98% Min.	0.867 kg		
RA may take appropriate action as per the decision of Norms Committee.							

50	Case No.: 2/38/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00988/AM12/	RLA File :03/94/040/00700/AM12/	Lic.No/Date:0310669242	Defer

		07.12.2011	Date:15.05.2012
Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

51	Case No.: 33/51/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01426/AM12/	RLA File :09/24/040/00412/AM12/	Lic.No/Date:0910050064 07.12.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

52	Case No.: 44/42/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01079/AM12/	RLA File :05/23/040/00338/AM12/	Lic.No/Date:0510310570 08.12.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

53	Case No.: 60/42/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01095/AM12/	RLA File :05/23/040/00340/AM12/	Lic.No/Date:0510310576 08.12.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

54	Case No.:115/42/82-ALC4/2011		Party Name:KALPSUTRA GUJARAT		Meet No/Date:3/82-ALC4/2012 17.04.2012		Status:Case Approved	
	HQ File :01/82/050/01150/AM12/		RLA File :34/24/040/00181/AM12/		Lic.No/Date:3410032449 08.12.2011		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/7/2010-Ch. II dated 27.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S.No	Import Product		Quantity allowed	
	Aldehyde C-9		1 kg	1.	Pelargonic Acid		1.482 kg	
			2.	Formic Acid 98% purity		0.580 kg		
RA may take appropriate action as per the decision of Norms Committee.								

55	Case No.: 118/42/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2012	Status: Case
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		17.04.2012	Deferred
HQ File :01/82/050/01153/AM12/	RLA File :22/24/040/00074/AM12/	Lic.No/Date:2210012275 08.12.2011	Defer Date:15.05.2012
Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

56	Case No.: 121/42/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01156/AM12/	RLA File :22/24/040/00072/AM12/	Lic.No/Date:2210012273 08.12.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

57

Case No.:132/42/82-ALC4/2011		Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD		Meet No/Date:3/82-ALC4/2012 17.04.2012		Status:Case Approved	
HQ File :01/82/050/01167/AM12/		RLA File :34/24/040/00182/AM12/		Lic.No/Date:3410032458 08.12.2011		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/34/2003-Ch. II dated 13.7.2007, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Quantity	S.No	Import Product		Quantity allowed	
Tetra Octyl Ammonium Bromide		1 kg	1.	Tri-n-Octyl Amine		0.718 kg	
			2.	Octyl Alcohol		0.294 kg	
RA may take appropriate action as per the decision of Norms Committee.							

58	Case No.: 134/42/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01169/AM12/	RLA File :22/24/040/00073/AM12/	Lic.No/Date:2210012274 08.12.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

59	Case No.: 53/3/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00057/AM13/	RLA File :09/24/040/00408/AM12/	Lic.No/Date:0910050137 09.12.2011	Defer Date: 15.5.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

60	Case No.:4/38/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00990/AM12/	RLA File :03/95/040/00723/AM12/	Lic.No/Date:0310669658 09.12.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

61

Case No.:5/38/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Approved	
HQ File :01/82/050/00991/AM12/	RLA File :03/95/040/00729/AM12/	Lic.No/Date:0310669660 09.12.2011	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 12.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity allowed
Aromatic Derivative of Diphenylamine (cumylated Diphenyl Amine/4,4-Dimethyl Benzyl)-Diphenyl Amine	1 kg	1	Diphenyl Amine	0.464 kg
RA may take appropriate action as per the decision of Norms Committee.				

62	Case No.:6/38/82-ALC4/2011	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00992/AM12/	RLA File :03/94/040/00776/AM12/	Lic.No/Date:0310669794 09.12.2011	Defer Date:15.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 15.5.2012.			

63	Case No.:42/42/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Approved
	HQ File :01/82/050/01077/AM12/	RLA File :03/94/040/00748/AM12/	Lic.No/Date:0310669776 09.12.2011	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 27.02.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity allowed
DTPA Pentasodium (DTPA Na ₅ Liquid) Active content 40% (+/-1%)	1 kg	1.	DTPA Acid	0.328 kg

RA may take appropriate action as per the decision of Norms Committee.

64	Case No.:65/42/82-ALC4/2011	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01100/AM12/	RLA File :03/94/040/00766/AM12/	Lic.No/Date:0310669818 09.12.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

65	Case No.:61/42/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Approved
	HQ File :01/82/050/01096/AM12/	RLA File :03/94/040/00773/AM12/	Lic.No/Date:0310669982 12.12.2011	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 9.4.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Quantity	S.No	Import Product	Quantity allowed
Disodium Manganese EDTA (content 12.5% (+/-0.5))	1 kg	1	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg

RA may take appropriate action as per the decision of Norms Committee.

66	Case No.:63/42/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Approved
	HQ File :01/82/050/01098/AM12/	RLA File :03/94/040/00774/AM12/	Lic.No/Date:0310669960	Defer Date:

12.12.2011

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 9.4.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity allowed
Cobalt EDTA (Co content 13% +/-1)	1 kg	1	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.717 kg

RA may take appropriate action as per the decision of Norms Committee

67	Case No.:56/42/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01091/AM12/	RLA File :05/24/040/00306/AM12/	Lic.No/Date:0510311115 13.12.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

68	Case No.:66/42/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01101/AM12/	RLA File :03/94/040/00675/AM12/	Lic.No/Date:0310670342 13.12.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

69	Case No.:71/42/82-ALC4/2011	Party Name:M/S. ZEST PHARMA	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01106/AM12/	RLA File :11/21/040/00086/AM12/	Lic.No/Date:1110026373 14.12.2011	Defer Date:15.05.2012
	Decision : it was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 15.5.2012.			

70	Case No.:23/3/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00027/AM13/	RLA File :09/24/040/00434/AM12/	Lic.No/Date:0910050371 22.12.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

71	Case No.: 52/3/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00056/AM13/	RLA File :09/24/040/00448/AM12/	Lic.No/Date:0910050442 27.12.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

72	Case No.: 55/3/82-ALC4/2012	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Approved														
	HQ File :01/82/050/00059/AM13/	RLA File :09/24/040/00435/AM12/	Lic.No/Date:0910050428 27.12.2011	Defer Date:														
	Decision : In line with the earlier decision taken in meeting no. 36/82 dated 6.12.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>5-O-Trityl Thymidine</td><td>1 kg</td><td>1.</td><td>Beta Thymidine</td><td>0.507 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Trityl Chloride</td><td>0.583 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed	5-O-Trityl Thymidine	1 kg	1.	Beta Thymidine	0.507 kg			2.	Trityl Chloride
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed														
5-O-Trityl Thymidine	1 kg	1.	Beta Thymidine	0.507 kg														
		2.	Trityl Chloride	0.583 kg														

73	Case No.: 11/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00015/AM13/	RLA File :09/24/040/00460/AM12/	Lic.No/Date:0910050479 29.12.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

74	Case No.: 12/3/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00016/AM13/	RLA File :09/24/040/00450/AM12/	Lic.No/Date:0910050474 29.12.2011	Defer Date:15.05.2012
	Decision : : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

75	Case No.: 24/3/82-ALC4/2012	Party Name:PERKIN LABORATORIES	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Approved
	HQ File :01/82/050/00028/AM13/	RLA File :09/24/040/00394/AM12/	Lic.No/Date:0910050482 29.12.2011	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 40/82 dated 3.1.2012, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
Bromo Ketorolac (or) 5-Benzoyl 3bromo-2,3=Dihydro,1-H pyrrolizine-1-carboxylic acid	1kg	1	Pyrrole	1.0064
		2	Isopropenyl Acetate	0.90
		3	Dimethyl Sulphoxide	2.24
		4	DMF	2.00
		5	Potassium Carbonate	5.44
		6	Di-Ethyl Malonate	3.00

RA may take necessary action as per the decision of Norms Committee.

76	Case No.: 38/3/82-ALC4/2012	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00042/AM13/	RLA File :22/24/040/00068/AM12/	Lic.No/Date:2210012375 29.12.2011	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

77	Case No.: 57/3/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00061/AM13/	RLA File :08/24/040/00224/AM12/	Lic.No/Date:0810107290 02.01.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

78	Case No.: 13/3/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00017/AM13/	RLA File :09/24/040/00467/AM12/	Lic.No/Date:0910050600 03.01.2012	Defer Date:15.05.2012
	Decision : : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

79	Case No.:11/42/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01045/AM12/	RLA File :03/95/040/00708/AM12/	Lic.No/Date:0310674669 04.01.2012	Defer Date:15.05.2012
	Decision : In the light of letter no. 46011/36/2012/PC-II dated 3.4.2012 received from Department of Chemicals and Petrochemicals, it was decided to remind the firm the furnish the following information within 15 days positively: 1. Basis/justification for the applied quantity of Naphtha and Methanol for the export of Methyl Tertiary Butyl Ether (MTBE). 2. In the process flow chart the LPG Feed (C4 Raffinate) has been indicated as starting raw material whereas Naphtha has been applied for import. The reasons for the same may be furnished. 3. Detailed manufacturing process along with justification for yields/wastages at each stage along with the value of byproducts/co-products from Naphtha and LPG Feed (C4 Raffinate) separately. 4. Guaranteed norms of foreign collaborator, if any, for the consumption/requirement of raw material for the manufacture of MTBE. 5. Complete material balance indicating input and output material at each stage of manufacturing process. 6. Details of production of export product under reference and corresponding consumption of raw materials in the year 2009-10, 2010-11 and 2011-12 (April to December) duly certified by CA may be furnished. Accordingly, the case was deferred for 15.5.2012.			

80	Case No.:12/42/82-ALC4/2011	Party Name:GALPHA LABORATORIES LIMITED,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01046/AM12/	RLA File :03/94/040/00884/AM12/	Lic.No/Date:0310674720 04.01.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

81	Case No.:29/51/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01422/AM12/	RLA File :09/24/040/00445/AM12/	Lic.No/Date:0910050604 04.01.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

82	Case No.:20/51/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES	Meet No/Date:3/82-ALC4/2012	Status:Case
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	PVT.LTD.	17.04.2012	Deferred
HQ File :01/82/050/01413/AM12/	RLA File :03/95/040/00819/AM12/	Lic.No/Date:0310674929 05.01.2012	Defer Date:15.05.2012
Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

83	Case No.:35/42/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01070/AM12/	RLA File :31/83/040/00154/AM12/	Lic.No/Date:3110052272 06.01.2012	Defer Date:15.05.2012
Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.				

84	Case No.:1/43/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Approved										
	HQ File :01/82/050/01170/AM12/	RLA File :03/95/040/00847/AM12/	Lic.No/Date:0310676114 11.01.2012	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 29.12.2011, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>50% Sodium Salt of Tolytriazole</td><td>1 kg</td><td>1</td><td>Tolytriazole</td><td>0.437 kg</td></tr> </tbody> </table>					Export Product	Export Quantity	S.No	Import Product	Quantity allowed	50% Sodium Salt of Tolytriazole	1 kg	1	Tolytriazole	0.437 kg
Export Product	Export Quantity	S.No	Import Product	Quantity allowed										
50% Sodium Salt of Tolytriazole	1 kg	1	Tolytriazole	0.437 kg										
RA may take appropriate action as per the decision of Norms Committee.														

85	Case No.:40/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00044/AM13/	RLA File :09/24/040/00490/AM12/	Lic.No/Date:0910050743 12.01.2012	Defer Date:15.05.2012
Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.				

86	Case No.:58/46/82-ALC4/2011	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Approved
	HQ File :01/82/050/01274/AM12/	RLA File :03/95/040/00710/AM12/	Lic.No/Date:0310676568 13.01.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/8/2011-Ch. II dated				

90	Case No.:23/51/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01416/AM12/	RLA File :22/24/040/00084/AM12/	Lic.No/Date:2210012473 25.01.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

91	Case No.:35/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00039/AM13/	RLA File :09/24/040/00532/AM12/	Lic.No/Date:0910051038 31.01.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

92	Case No.:39/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00043/AM13/	RLA File :09/24/040/00528/AM12/	Lic.No/Date:0910051037 31.01.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

93	Case No.:56/3/82-ALC4/2012	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00060/AM13/	RLA File :09/24/040/00494/AM12/	Lic.No/Date:0910051044 31.01.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

94	Case No.:5/3/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00009/AM13/	RLA File :09/24/040/00519/AM12/	Lic.No/Date:0910051057 01.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

95	Case No.:14/3/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00018/AM13/	RLA File :09/24/040/00531/AM12/	Lic.No/Date:0910051058 01.02.2012	Defer Date:15.05.2012

Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.

96	Case No.: 15/3/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00019/AM13/	RLA File :09/24/040/00516/AM12/	Lic.No/Date:0910051056 01.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

97	Case No.: 1/51/82-ALC4/2011	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01394/AM12/	RLA File :05/24/040/00383/AM12/	Lic.No/Date:0510316017 01.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

98	Case No.: 28/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00032/AM13/	RLA File :09/24/040/00527/AM12/	Lic.No/Date:0910051095 02.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

99	Case No.: 4/3/82-ALC4/2012	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00008/AM13/	RLA File :09/24/040/00509/AM12/	Lic.No/Date:0910051114 03.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

100	Case No.: 37/3/82-ALC4/2012	Party Name:ORTIN LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00041/AM13/	RLA File :09/24/040/00492/AM12/	Lic.No/Date:0910051112 03.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

101	Case No.: 30/51/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01423/AM12/	RLA File :09/24/040/00427/AM12/	Lic.No/Date:0910051118	Defer

		06.02.2012	Date:15.05.2012
Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

102	Case No.: 16/3/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00020/AM13/	RLA File :09/24/040/00491/AM12/	Lic.No/Date:0910051149 07.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

103	Case No.: 25/3/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00029/AM13/	RLA File :09/24/040/00534/AM12/	Lic.No/Date:0910051148 07.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

104	Case No.: 22/3/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00026/AM13/	RLA File :09/24/040/00539/AM12/	Lic.No/Date:0910051156 08.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

105	Case No.: 40/51/82-ALC4/2011	Party Name:QUANTUM DRUGS & CHEMICALS	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/01433/AM12/	RLA File :35/24/040/00037/AM12/	Lic.No/Date:3510037427 08.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

106	Case No.: 29/3/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00033/AM13/	RLA File :09/24/040/00521/AM12/	Lic.No/Date:0910051178 09.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

107	Case No.: 41/3/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Approved
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HQ File :01/82/050/00045/AM13/	RLA File :22/24/040/00086/AM12/	Lic.No/Date:2210012509 09.02.2012	Defer Date:
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Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel Hydrogen Sulphate)	1 Kg.	1.	DL-2-Chlorophenyl Glycine	1.00 kg
		2.	L(+) Tartaric Acid	0.667 kg
		3.	Thiphen-2-Ethonal	0.60 kg
		4.	Methanol	4.87 kg
		5.	Methylene Chloride	2.03 kg
		6.	Acetone	0.34 kg
		7.	Toluene	1.11 kg
		8.	Isopropyl Alcohol	0.99 kg

RA concerned may take further necessary action as per above decision of NC.

108	Case No.:30/3/82-ALC4/2012	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00034/AM13/	RLA File :09/24/040/00529/AM12/	Lic.No/Date:0910051204 10.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

109	Case No.:43/3/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00047/AM13/	RLA File :22/24/040/00087/AM12/	Lic.No/Date:2210012518 10.02.2012	Defer Date: 15.5.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals			

110	Case No.:17/3/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00021/AM13/	RLA File :09/24/040/00563/AM12/	Lic.No/Date:0910051235 13.02.2012	Defer Date:15.05.2012

Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.

111	Case No.: 21/3/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00025/AM13/	RLA File :09/24/040/00561/AM12/	Lic.No/Date:0910051230 13.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

112	Case No.: 26/3/82-ALC4/2012	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00030/AM13/	RLA File :09/24/040/00559/AM12/	Lic.No/Date:0910051239 13.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

113	Case No.: 33/3/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00037/AM13/	RLA File :03/95/040/00944/AM12/	Lic.No/Date:0310681637 13.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

114	Case No.: 36/3/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00040/AM13/	RLA File :09/24/040/00555/AM12/	Lic.No/Date:0910051231 13.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

115	Case No.:49/3/82-ALC4/2012		Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.		Meet No/Date:3/82-ALC4/2012 17.04.2012		Status:Case Approved	
	HQ File :01/82/050/00053/AM13/		RLA File :03/95/040/00933/AM12/		Lic.No/Date:0310681666 13.02.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/62/2010-Ch.II dated 13.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Export Qty.	Sl.No.	Import items	Qty. allowed		

Trimethylsilyl Trifluoromethanesulfonate (CAS#276077-77-8 (2240 KGS))	1 kg	1.	Triflic (Trifluoromethane Sulfonic Acid)	Acid	0.892 kg
RA may take appropriate action as per the decision of Norms Committee.					

116	Case No.:20/3/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00024/AM13/	RLA File :09/24/040/00550/AM12/	Lic.No/Date:0910051247 14.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

117	Case No.:27/3/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00031/AM13/	RLA File :09/24/040/00549/AM12/	Lic.No/Date:0910051246 14.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

118	Case No.:34/3/82-ALC4/2012	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00038/AM13/	RLA File :03/95/040/00940/AM12/	Lic.No/Date:0310681874 14.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

119	Case No.:50/3/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00054/AM13/	RLA File :03/95/040/00823/AM12/	Lic.No/Date:0310681859 14.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

120	Case No.:9/3/82-ALC4/2012	Party Name:NANDOLIA ORGANIC CHEMICALS PVT.LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00013/AM13/	RLA File :03/95/040/00670/AM12/	Lic.No/Date:0310682415 17.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

121	Case No.:7/3/82-ALC4/2012	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00011/AM13/	RLA File :03/95/040/00974/AM12/	Lic.No/Date:0310682810 22.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

122	Case No.:10/3/82-ALC4/2012	Party Name:UCB INDIA PVT. LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Approved									
	HQ File :01/82/050/00014/AM13/	RLA File :03/95/040/00981/AM12/	Lic.No/Date:0310682974 22.02.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/103/2011/Ch. II dated 23.9.2011, it was decided to ratify norms under para 4.7 of HBP v 1 as per details below or as applied by the firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2-(2-Chloro Ethoxy) Acetamide (CEA Amide)</td><td>1 Kg.</td><td>1.</td><td>2-(2-Chloro Ethoxy) Ethanol</td><td>1.100 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-(2-Chloro Ethoxy) Acetamide (CEA Amide)	1 Kg.	1.	2-(2-Chloro Ethoxy) Ethanol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2-(2-Chloro Ethoxy) Acetamide (CEA Amide)	1 Kg.	1.	2-(2-Chloro Ethoxy) Ethanol	1.100 kg									
RA concerned may take further necessary action as per above decision of NC													

123	Case No.:76/3/82-ALC4/2012	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00080/AM13/	RLA File :29/24/040/00005/AM12/	Lic.No/Date:2910016544 27.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

124	Case No.:3/51/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01396/AM12/	RLA File :05/24/040/00430/AM12/	Lic.No/Date:0510318656 27.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

125	Case No.:69/3/82-ALC4/2012	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00073/AM13/	RLA File :52/24/040/00047/AM12/	Lic.No/Date:5210037956 28.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

126	Case No.: 31/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00035/AM13/	RLA File :03/94/040/01052/AM12/	Lic.No/Date:0310684086 29.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

127	Case No.: 32/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00036/AM13/	RLA File :03/94/040/01066/AM12/	Lic.No/Date:0310684076 29.02.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

128	Case No.: 65/3/82-ALC4/2012	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00069/AM13/	RLA File :04/24/040/00322/AM12/	Lic.No/Date:0410134302 01.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

129	Case No.: 18/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00022/AM13/	RLA File :03/94/040/01026/AM12/	Lic.No/Date:0310684482 02.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

130	Case No.: 19/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00023/AM13/	RLA File :03/94/040/01095/AM12/	Lic.No/Date:0310684494 02.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

131	Case No.: 42/3/82-ALC4/2012	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status: Case Deferred
	HQ File :01/82/050/00046/AM13/	RLA File :22/24/040/00088/AM12/	Lic.No/Date:2210012586 02.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

132	Case No.:75/3/82-ALC4/2012	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00079/AM13/	RLA File :52/24/040/00050/AM12/	Lic.No/Date:5210037982 02.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

133	Case No.:51/3/82-ALC4/2012	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00055/AM13/	RLA File :34/24/040/00268/AM12/	Lic.No/Date:3410033468 06.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

134	Case No.:60/3/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00064/AM13/	RLA File :05/24/040/00436/AM12/	Lic.No/Date:0510319553 06.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

135	Case No.:66/3/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00070/AM13/	RLA File :05/23/040/00466/AM12/	Lic.No/Date:0510319662 06.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

136	Case No.:67/3/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Approved
	HQ File :01/82/050/00071/AM13/	RLA File :05/23/040/00439/AM12/	Lic.No/Date:0510319650 06.03.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 25.82 dated 20.9.2011, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is earlier:			
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefpodoxime Proxetil	1 Kg.	1.	7-Amino Cephalosporanic Acid (7-ACA)	0.998 kg
		2.	(MAEM) (2-Mercaptobenzothiazoyl-(Z)-2(2-Aminothiazole-4-YL)-2-Methoxyimino Acetate	0.998 kg

		3.	Triethylamine	0.562 kg
		4.	Chloro Ethyl Isopropyl Carbonate	0.558 kg
		5.	Acetone	2.475 kg
		6.	Dichloro Methane (Methylene Chloride)	3.541 kg
		7.	N,N-Dimethyl Acetamide	2.02 kg
		8.	Methanol	1.481 kg
		9.	1,8-diazabicyclo-(5,4,0) Under-7-ene (DBU)	0.341 kg
RA concerned may take further necessary action as per above decision of NC.				

137	Case No.:68/3/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00072/AM13/	RLA File :05/23/040/00446/AM12/	Lic.No/Date:0510319653 06.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

138	Case No.:73/3/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00077/AM13/	RLA File :05/23/040/00464/AM12/	Lic.No/Date:0510319671 06.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

139	Case No.:3/3/82-ALC4/2012	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Approved
	HQ File :01/82/050/00007/AM13/	RLA File :34/24/040/00270/AM12/	Lic.No/Date:3410033487 07.03.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 48/82 dated 28.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Export Qty.	Sl.No.	Import item
	5-Bromo Phthalide	1 Kg.	1.	Hydrobromic Acid 48%
			2.	5-Amino Phthalide
RA concerned may take further necessary action as per above decision of NC.				

140	Case No.:6/3/82-ALC4/2012	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
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	HQ File :01/82/050/00010/AM13/	RLA File :34/24/040/00267/AM12/	Lic.No/Date:3410033486 07.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

141	Case No.:54/3/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00058/AM13/	RLA File :08/24/040/00286/AM12/	Lic.No/Date:0810109496 07.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

142	Case No.:31/51/82-ALC4/2011	Party Name:THERMAX LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01424/AM12/	RLA File :31/83/040/00214/AM12/	Lic.No/Date:3110053318 07.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

143	Case No.:44/3/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Added
	HQ File :01/82/050/00048/AM13/	RLA File :08/24/040/00288/AM12/	Lic.No/Date:0810109505 09.03.2012	Defer Date:
	Decision :			

144	Case No.:58/3/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Approved	
	HQ File :01/82/050/00062/AM13/	RLA File :05/23/040/00476/AM12/	Lic.No/Date:0510319859 12.03.2012	Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch II dated 26.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
	2-chloropyridine	1 kg	1.	Alumino Silicate Catalyst	0.019 kg
			2.	Ethyl Alcohol (Denatured)	2.325 kg
		3.	Methanol	1.410 kg	
		4.	Caustic Soda	1.400 kg	
RA may take appropriate action as per the decision of Norms Committee.					

145	Case No.:59/3/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00063/AM13/	RLA File :05/23/040/00483/AM12/	Lic.No/Date:0510319858 12.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

146	Case No.:41/51/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/01434/AM12/	RLA File :03/95/040/01030/AM12/	Lic.No/Date:0310685783 12.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

147	Case No.:8/3/82-ALC4/2012	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00012/AM13/	RLA File :34/24/040/00277/AM12/	Lic.No/Date:3410033546 13.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

148	Case No.:45/3/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00049/AM13/	RLA File :08/24/040/00290/AM12/	Lic.No/Date:0810109598 13.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

149	Case No.:46/3/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00050/AM13/	RLA File :08/24/040/00291/AM12/	Lic.No/Date:0810109599 13.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

150	Case No.:47/3/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00051/AM13/	RLA File :08/24/040/00285/AM12/	Lic.No/Date:0810109597 13.03.2012	Defer Date:15.05.2012

Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.

151	Case No.: 48/3/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00052/AM13/	RLA File :34/24/040/00280/AM12/	Lic.No/Date:3410033547 13.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

152	Case No.: 42/51/82-ALC4/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Approved									
	HQ File :01/82/050/01435/AM12/	RLA File :03/95/040/00861/AM12/	Lic.No/Date:0310686015 13.03.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/81/2005-Ch. II dated 27.12.2010, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>Meta Amino Benzo Trifluoride</td><td>1 kg</td><td>1</td><td>Benzofluoride</td><td>1.13 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Quantity	S.No	Import Product	Quantity allowed	Meta Amino Benzo Trifluoride	1 kg	1	Benzofluoride
Export Product	Export Quantity	S.No	Import Product	Quantity allowed									
Meta Amino Benzo Trifluoride	1 kg	1	Benzofluoride	1.13 kg									

153	Case No.: 74/3/82-ALC4/2012	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00078/AM13/	RLA File :04/24/040/00336/AM12/	Lic.No/Date:0410134732 14.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Industrial Policy and Promotion.			

154	Case No.: 64/3/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Approved				
	HQ File :01/82/050/00068/AM13/	RLA File :05/24/040/00457/AM12/	Lic.No/Date:0510320231 15.03.2012	Defer Date:				
	Decision : In the light of earlier decision taken in meeting no. 49/12 dated 6.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed				

	Acebutolol Tablet/Capsule 200 mg	1 No.	1.	Acebutolol Hcl	221.698 mg
	Acetbutolol Tablet/Capsule 400 mg	1 No.	1	Acebutolol HCL	443.396 mg
	RA concerned may take further necessary action as per above decision of NC				

155	Case No.:70/3/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00074/AM13/	RLA File :05/23/040/00490/AM12/	Lic.No/Date:0510320189 15.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

156

Case No.:71/3/82-ALC4/2012		Party Name:FORACE POLYMERS (P) LTD.		Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Approved
HQ File :01/82/050/00075/AM13/		RLA File :05/23/040/00502/AM12/		Lic.No/Date:0510320188 15.03.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm:					
Export Product		Export Quantity	S.No	Import Items	Quantity allowed
Hardener containing 85% Polymethane Polyphenyl Isocyanate and 15% C-10 solvent Hardener forcold 1070		1 kg	1	Polymethane Polyphenyl Isocyanate	0.8665 kg
			2	C-10 Solvent	0.1535 kg
RA may take appropriate action as per the decision of Norms Committee.					

157	Case No.:72/3/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00076/AM13/	RLA File :05/23/040/00482/AM12/	Lic.No/Date:0510320190 15.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for comments of Department of Pharmaceuticals.			

158	Case No.:61/3/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Approved
	HQ File :01/82/050/00065/AM13/	RLA File :05/24/040/00393/AM12/	Lic.No/Date:0510320615	Defer Date:

21.03.2012

Decision : In the light of earlier decision taken in meeting no. 49/82 dated 6.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefixime Trihydrate	1 Kg.	1.	Acetone	1.205 kg
		2.	Activated Carbon	1.00 kg
		3.	G.C.L.E.	1.555 kg
		4.	Methanol	6.50 kg
		5.	Methylene Chloride	7.30 kg
		6.	Triphenyl Phosphine	1.22 kg
		7.	2-Mercaptobenzothiazoyl-(Z)-2-(2-Aminothiazoyl-4yl)-2- (Mica Ester)	0.82 kg

RA may take appropriate action as per the decision of Norms Committee.

169	Case No.:62/3/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00066/AM13/	RLA File :05/24/040/00085/AM12/	Lic.No/Date:0510320612 21.03.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Pharmaceuticals.			

160	Case No.:63/3/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00067/AM13/	RLA File :05/24/040/00447/AM12/	Lic.No/Date:0510320617 21.03.2012	Defer Date:15.05.2012
	Decision :			

161	Case No.:1/3/82-ALC4/2012	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
	HQ File :01/82/050/00005/AM13/	RLA File :03/94/040/01128/AM12/	Lic.No/Date:0310689553 03.04.2012	Defer Date:15.05.2012
	Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

162	Case No.:2/3/82-ALC4/2012	Party Name:KOPRAN LIMITED	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Deferred
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HQ File :01/82/050/00006/AM13/	RLA File :03/94/040/01167/AM12/	Lic.No/Date:0310689730 04.04.2012	Defer Date:15.05.2012
Decision : It was decided to defer the case for 15.5.2012 for comments of Department of Chemicals and Petrochemicals.			

Date:25.04.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer